

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 77(ND)/2015
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President



SH. R.VARADHARAJAN
Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE PRINCIPAL BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 05.05.2017

NAME OF THE COMPANY

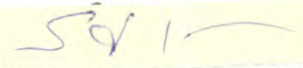
Sh. Farooq Ahmad Shala
V/s
M/s. Peacock Tour Pvt. Ltd. Ors .

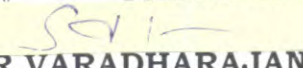
SECTION OF THE COMPANIES ACT: 397/398

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Annu Saxena Adv	}	Petitioners	
2.	Anushi Singh Adv			
3.	Abhishek K. Rao	}	Respondent 1, 2, 3	
4.	Shailesh Suman			
5.	Bhavya Bharti			
6.	Nishalakshee Singh			
			<u>ORDER</u>	

The hearing on the Application is deferred as learned counsel for the Respondent has placed on record eight Orders passed by Hon'ble Delhi High Court in Company Appeal No. (SB) 13 of 2016. There is an interim order staying the direction issued by the erstwhile Company Law Board vide order dated 14th March, 2016. The matter is posted for hearing before the Hon'ble Delhi High Court. Accordingly, hearing deferred.

List the matter on 14th July, 2017.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(R.VARADHARAJAN)
MEMBER(JUDICIAL)